

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1368 of 2022

Rahul Gandhi Petitioner

Versus

The State of Jharkhand & Anr. Opp. Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Gaurav Abhishekh, Advocate

For the State : Mr. Veervijay Pradhan, Addl. P.P.

For the O.P. No.2 : Mr. Gautam Kumar, Advocate

Order No.10 Dated- 17.05.2024

Heard the parties.

The learned counsel for the petitioner prays for time.

Prayer for time is allowed subject to deposit of Rs.1,000/- by the petitioner with Jharkhand State Legal Services Authority (JHALSA) within two weeks, failing which, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

If the proof of deposit of Rs.1,000/- with JHALSA by the petitioner is filed within two weeks, list this criminal miscellaneous petition after two weeks.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-